

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3836
ANSWERED ON:12.08.2015
Mumbai Metro
Somaiya Dr. Kirit

Will the Minister of URBAN DEVELOPMENT be pleased to state:

whether a dispute has erupted between Government of Maharashtra and private operator of Mumbai Metro-1 Project of Ghatkopar-Varsova route and if so, the details thereof and the reasons therefor;
(b) whether higher rates had been proposed/implemented by the PPP partner and if so, the details thereof;
(c) whether original agreement was signed under Tramways Act and subsequently transferred to Metro Act; and
(d) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)

(a) :Mumbai Metropolitan Region Development Authority (MMRDA) has informed that there has been a dispute regarding fares between MMRDA and Mumbai Metro One Pvt. Ltd. (MMOPL) which is the operator of Mumbai Metro Line -1 (Versova-Andheri-Ghatkopar corridor).

(b) :The Fare Fixation Committee have recommended the minimum and maximum fare of Rs. 10/- and Rs. 110/- respectively on Mumbai Metro Line-1, i.e. Rs. 10/- for commuting from one station to next station in either direction.

(c) & (d): As informed by MMRDA the agreement between MMRDA and MMOPL was signed under the Tramways Act, 1886. Subsequently, on the request of the State Government of Maharashtra, the alignment of Mumbai Metro Line-1 (Versova-Andheri-Ghatkopar), was notified under Section 32 of the Metro Railways (Construction of Works) Act, 1978 and the implementation of the said project under Tramways Act, 1886 was superseded by the Central Metro Acts w.e.f. 18.11.2013.
